

ITEM NO.9

COURT NO.15

SECTION II-A

S U P R E M E C O U R T O F I N D I A
R E C O R D O F P R O C E E D I N G S

Petition(s) for Special Leave to Appeal (Crl.) No(s). 11852/2024

(Arising out of impugned final judgment and order dated 10-07-2024 in CRLM No. 26827/2024 passed by the High Court of Judicature at Patna)

GOPAL MAHTO

Petitioner(s)

VERSUS

THE STATE OF BIHAR & ANR.

Respondent(s)

(IA No.195395/2024-EXEMPTION FROM FILING C/C OF THE IMPUGNED JUDGMENT and IA No.195397/2024-EXEMPTION FROM FILING O.T.)

Date : 04-09-2024 This petition was called on for hearing today.

CORAM : HON'BLE MR. JUSTICE DIPANKAR DATTA
HON'BLE MR. JUSTICE SANJAY KAROL

For Petitioner(s) Mr. Raja Choudhary, Adv.
Mr. Rahul Kumar, Adv.
Mr. Sanyam Jain, Adv.
Mr. Rajesh Singh Chauhan, AOR

For Respondent(s)

UPON hearing the counsel the Court made the following
O R D E R

1. Issue notice returnable in four weeks.
2. Till the next date of hearing, the petitioner shall not be arrested in connection with C.R. No. 517/2022 pending on the file of the Additional Chief Judicial Magistrate, Rosera, Bihar.

(JATINDER KAUR)
P.S. to REGISTRAR

(SUDHIR KUMAR SHARMA)
COURT MASTER (NSH)